Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 11.04. 2013

The meeting No.02/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 11.04.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.02/AM-14 dated 11.04.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

Case No.:2/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Deferred
HQ File :01/84/050/00376/AM13/	RLA File :03/95/040/00620/AM13/	Lic.No/Date:0310717119 13.12.2012	Defer Date: 09.05.2013

1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the
	applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals,
	Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and
	R.A., Mumbai. The case stands for re-listing on 09.05.2013.

	Case No.:1/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.		Status: Deferred		
	HQ File :01/84/050/00375/AM13/	RLA File :03/95/040/00650/AM13/		Defer Date: 09.05.2013		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.					

Case No.:4/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Deferred	
HQ File :01/84/050/00378/AM13/	RLA File :03/95/040/00639/AM13/		Defer Date: 09.05.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals,				

Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.

Case No.:3/41/84-ALC3/2012	1 -	Status: Deferred
HQ File :01/84/050/00377/AM13/		Defer Date: 09.05.2013

ш.	- 1	
4		Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the
		applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals,
		Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and
		R.A., Mumbai. The case stands for re-listing on 09.05.2013.

		Case No.:6/42/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES	II .	Status:
			LTD.	11.04.2013	Deferred
		HQ File :01/84/050/00386/AM13/	RLA File: 03/95/040/00648/AM13/	Lic.No/Date:0310718052	Defer Date:
				24.12.2012	09.05.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the				
applicant firm that the proposal is under examination in consultation with Department of Chemicals & Pet				etro-Chemicals,	
Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the					plicant firm and
		R.A., Mumbai. The case stands for re-	listing on 09.05.2013.		

	Case No.:12/43/84-ALC3/2012	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Rejected		
	HQ File :01/84/050/00398/AM13/		Lic.No/Date:0510341894 28.12.2012	Reject		
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 08.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.					
	RLA may take suitable consequential action accordingly.					

Case No.:32/43/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES	Meet No/Date:2/84-ALC3/2013	Status:
	LTD.	11.04.2013	Deferred

HQ File :01/84/050/00418/AM13/	RLA File :03/95/040/00768/AM13/	Lic.No/Date:0310719624	Defer Date:
		07.01.2013	09.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.

II I	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	11.04.2012	Status: Approved
HQ File :01/84/050/00424/AM13/		Lic.No/Date:0410142835 23.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. Nil, dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Handbags made of	16,755	Outer lining 12 cm SIG C REPS LW	1248.57 Meters
	textile and cow	Nos.	CVC piece dye-light knit/12 cm	
	leather, Style-		printed PVC/12 cm OP art Sateen LW	
	23768E/		CVC-FS article Lt. Knit/4 cm SIG. C	
	F20111/49978		REPS W/TELA backing, width-53.7"	
			Outer lining Cotton & Poly Jacquard	997.7168 Meters
			fabric with light knit backing, width-	
			56.5"	
			Inner lining 100% Polyester Coach	3980.146 Yard
			fabric/Polyester satin lining – WR + IX	
			clear PU coating, width-58"	
			Metal fitting	Net to net

Metal fitting	Net to net, Sets
Eyelets	Net to net
Rivet	Net to net
Rivet	Net to net, Sets
Zip Fasteners	7981.24 Meters
Slider	Net to net
Stopper	Net to net
Stopper	Net to net, Sets
Staple	Net to net
Sewing thread	8,45,558.9
	Meters
0.4mmX58 Inch Col. Lake green non-	51.85 yard
woven lining w/o adhesive, width-58"	
0.6mmX58 Inch Col. Lake green non-	259.25 yard
woven lining w/o adhesive, width-58"	
0.4mm bonded leather board	3354.695 Sq. foot
0.6mm bonded leather board	4469.47 Sq. foot
0.8mm bonded leather board	824.415 Sq. foot
1.6mm bonded leather board	36.295 Sq. foot
210D Nylon (0.1mm)	4096.15 Sq. Foot
Leather Auxiliary	250.951 Kgs.
Water based adhesive	406.058 Kgs.
Resin Nan Pao BWA-316CH	402.7 Kgs.
Baoweilng Brand	
WB PCR Adhesive Ecostick 9006	151.99 Kgs.
AR6450/D Primer	112.227 Kgs.
Label	Net to net
Fabric care card	Net to net

				3 GM/6 GM Silica gel in non-woven	As per packing	
				paper	policy	
				Coach Non Logo Tissue paper	As per packing	
					policy	
				Packing material	As per packing	
					policy	
				Packing boxes	As per packing	
					policy	
	2.	Handbags of PVC	200 Nos.	Outer lining 12 cm SIG C REPS LW	64.8 Meter	
		materials, Style-		CVC piece dye-light knit/12 cm		
		F18917		printed PVC/12 cm OP art Sateen LW		
				CVC-FS article- Lt. Knit/4 cm SIG. C		
				REPS W/TELA backing, width-53.7"		
				Inner lining 100% Polyester Coach	74.2 Yard	
				fabric/Polyester satin lining – WR + IX		
				clear PU coating, width-55"		
				Ecoline Smooth Crinkle, width-52.2"	21.2 Meter	
				Metal fitting	Net to net	
				Eyelets	Net to net	
				Rivet	Net to net, Sets	
				Zip Fasteners	56 Meters	
				Zip Fasteners	Net to net	
				Slider	Net to net	
				Stopper	Net to net, Sets	
				Sewing Thread (Relevant)	22,960 Meters	
				0.6mmX58 Inch Col. Lake green non-	8.6 yard	
\parallel_8				woven lining w/o adhesive, width-58"		
				0.8mmX58 Inch Col. Lake green non-	2.4 yard	
				woven lining w/o adhesive, width-58"		

			0.4mm bonded leather board	4.8 Sq. foot	
			0.6mm bonded leather board	257 Sq. foot	
			0.8mm bonded leather board	4.8 Sq. foot	
			1.6mm bonded leather board	51.2 Sq. foot	
			210D Nylon (0.1mm)	172.6 Sq. foot	
			Leather Auxiliary	4 Kgs.	
			Water based adhesive	3.6 Kgs.	
			Resin Nan Pao BWA-316CH	12 Kgs.	
			Baoweilng Brand	_	
			WB PCR Adhesive Ecostick 9006	1 Kg.	
			AR6450/D Primer	1 Kg.	
			Label	Net to net	
			Fabric Care Card	Net to net	
			3 GM/6 GM Silica gel in non-woven	As per packing	
			paper	policy	
			Coach Non Logo Tissue paper	As per packing	
				policy	
			Packing material	As per packing	
				policy	
			Packing boxes	As per packing	
		1-1-37		policy	
3.	Cow leather bettls	4717 Nos.	Outer lining 12 cm SIG C REPS LW		
	in combination with		CVC piece dye-light knit/12 cm		
	Textile materials,		printed PVC/12 cm OP art Sateen LW		
	Style-61354/		CVC-FS article- Lt. Knit/4 cm SIG. C		
	90258/F90107		REPS W/TELA backing, width-53.7" Motel Fitting	Not to not	
			Metal Fitting Puelde	Net to net	
			Buckle 0.5mmV59. Inch. Col. Lake green non	Net to net	
			0.5mmX58 Inch Col. Lake green non-	3.42 yard	

			woven lining w/o adhesive, width-58"	_
			0.6mmX58 Inch Col. Lake green non-	109.3491 yard
			woven lining w/o adhesive, width-58"	
			0.8mmX58 Inch Col. Lake green non-	229.74 yard
			woven lining w/o adhesive, width-58"	
			0.4mm Bonded Leather Board	49.6 Sq. foot
			0.6mm Bonded Leather Board	1586.634 Sq. foot
			210D Nylon (0.1mm)	49.6 Sq. Foot
			Leather Auxiliary	72.4272 Kgs.
			Resin Nan Pao BWA-316CH	92.5797 Kgs.
			Baoweilng Brand	
			AR6450/D Primer	35.3779 Kgs.
			Fabric Care Card	Net to net
		3 GM/6 GM Silica gel in non-w		As per packing
			paper	policy
			Coach Poly Satin Storage Bag	As per packing
			25 10 1	policy
4.	Cow leather belts	22,224	Metal fitting	Net to net
	Style-	Nos.	Buckle	Net to net
	61945/90259/		0.5mmX58 Inch Col. Lake green non-	491.3788 yard
	F90209/F90256/		woven lining w/o adhesive, width-58"	(2.471
	90272		0.6mmX58 Inch Col. Lake green non-	62.47 yard
			woven lining w/o adhesive, width-58"	500 550 1
			0.8mmX58 Inch Col. Lake green non-	522.553 yard
			woven lining w/o adhesive, width-58"	210.01 1
			1.0mmX58 Inch Col. Lake green non-	219.01 yard
			woven lining w/o adhesive, width-58"	7126 25 8 = 5 = 4
			0.6mm Bonded Leather Board	7126.35 Sq. foot

0.8mm Bonded Leather Board	3176.25 Sq. foot
1.0mm Bonded Leather Board	453.508 Sq. foot
Leather Auxiliary	304.5151 Kgs.
Resin Nan Pao BWA-316CH	472.2879 Kgs.
Baoweilng Brand	
AR6450/D Primer	221.7807 Kgs.
3 GM/6 GM Silica gel in non-woven	As per packing
paper	policy
Printed Poly Bags	As per packing
	policy
Packing boxes	As per packing policy
Packing boxes outer cartons	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Approved
HQ File :01/84/050/00477/AM13/		Lic.No/Date:3010092141 21.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic Viscose twisted	9000 Kgs.	Acrylic Fibre, 3-5 D	7192 Kgs.
	yarn dyed (under worsted		Viscose Filament yarn 600D	2576 Kgs.
	system) (72% Acrylic 28%		Cationic Dyes 100% strength	129 Kgs.

Viscose filament yarn)	Chemicals viz. Retarder/ Levelling Agent, Softner (Hydrophilic/ Cationic/ Bulky/ Silicon) Softner Flakes, Dyes Fixation Accelerator, Gaur Gum, Defoamer/De-areating Agent	
	Wax Roll Textile Grade Wax	36 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/2/84-ALC3/2013	Party Name: MARCO POLO TESSITURA PVT. LTD.	11.04.2012	Status: Approved
HQ File :01/84/050/00001/AM14/		Lic.No/Date:0310726560 04.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Fabric made out of Polyester	5454.000	Polyester filament yarn	954.000 Kgs.
	filament yarn and cotton spun	Kgs.	dyed 167 DTEX	(including 5%
	yarn (Polyester content=909			wastage).
	Kgs. & Cotton spun		Cotton Spun yarn dyed	4772.000 Kgs.
	yarn=4545 Kgs.)		NE7	(including 5%
				wastage).

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:4/2/84-ALC3/2013	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Deferred
HQ File :01/84/050/00004/AM14/	RLA File :03/95/040/00936/AM13/		Defer Date: 09.05.2013
Dagisian. The Committee considere	d the ease as nor agenda alenguith	other relevant names and dea	idad to refer to

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

12	Case No.:3/2/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Deferred
	HQ File :01/84/050/00003/AM14/	RLA File :03/95/040/00931/AM13/	11	Defer Date: 09.05.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 09.05.2013.			

Case No.:9/5	51/84-ALC3/2012	Party Name: LOYAL T		Meet No/Date 11.04.2013		Status: Approved
HQ File :01/8	34/050/00484/AM13/	RLA File :35/24/040/00		Lic.No/Date:3 14.03.2013	510040463	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case on repeat basis as per decision taken in item No.21 of NC meeting No.48/AM-13 held on 07.03.2013 as detailed below:-				ued in this case		
S.No.	Export Product	Export	Import item		Quantity allowed	
		Quantity				

50,000

Meter

Raw Cotton natural fibre

11,113 Kgs.

98% Cotton 2% Nylon fibre

with white metal compound

	blended dyed woven fabric with flame retardant finish.	Nylon fibre with white metal compound synthetic staple fibre	198 Kgs.
		Vat dyes	135 Kgs.
		Flacovan flame resistant	3600 Kgs. (@
13		chemicals	400 gms/Kg. of fabric)
		Ukadan flame resistant	423 Kgs. (@ 47
		chemicals	gms/ Kg. of fabric)
		Silastal flame resistant	171 Kgs. (@ 19
		chemicals	gms/ Kg. of
			fabric)
		Silastan flame resistant	18 Kgs. (@ 2
		chemicals	gms/ Kg. of fabric)
		Furnace Oil	As per fuel
			policy
		Polyvinyl Alcohol sizing material	90 Kgs.

The import of Dyes and Chemical (Sl. No. 3 to 7) shall be restricted to 26% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Deferred
HQ File :01/84/050/00002/AM14/	RLA File :03/95/040/00932/AM13/	1	Defer Date: 09.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 09.05.2013.

MANUAL AGENDA CASE

(15)

Case No.24	M/s Gulati Export House, Gurgaon
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/740/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510176608 dated	
17.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.04.2013.

(16)

Case No.25	M/s Gulati Export House, Gurgaon
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/132/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510184161 dated	
09.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/02/2013-14/Hosy., dated 10.04.2013 as detailed below:-

Export Product Import item S.No. **Export** Quantity

		Quantity		allowed
1.	Ladies Top made of 95% Cotton	25,687	95% Cotton 5% Spandex	7141.000
	5% Spandex knitted fabric,	Nos.	knitted fabric, GSM-160+/-	Kgs.
	GSM-160+/-10%		10%, width-58"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.26	M/s Tets N Rai International, New Delhi
NC 02/AM-14, dt. 11.04.2013	File No.01/84/171/055/AM-13/DES-V
Ratification of input output Norms in respect of Annual Advance Authorization No. 0510335273 dated	
20.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from applicant firm in support of their proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 09.05.2013.

(18)

•)		
	Case No.27	M/s S.L. Bhanthia Textiles Industries Pvt. Ltd., Surat	
	NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/283/AM-13/DES-V	
	Ratification of input output norms in respect of Advance Authorization No.5210038907 dated		
	28.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.04.2013.

(19)

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	Case No.28	M/s Shri Lakshmi Defence Solutions Ltd., Kanpur

NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/99/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610027047 dated	
14.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from applicant firm in support of their proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 09.05.2013.

(20)

Case No.29	M/s Reliance Industries Ltd., Mumbai
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms again	inst Advance Authorization No.0310715379 dated 21.11.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 09.05.2013.

(21)

Case No.30	M/s Richa Global Exports Pvt. Ltd., New Delhi		
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/361/AM-13/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510339398 dated 23.11.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include the word 'other' between the words 'Ladies & Vest' in all the 4 export products as per amendment sheet issued by the CLA, New Delhi in the minutes of NC meeting No.44/AM-13, held on 07.02.2013 in this case. With the approval of Chairman, NC-V Committee, the word 'other' has been included between the words 'Ladies & Vest' in all the 4 export products and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 02.04.2013. The Committee considered this case and give its ex-post-facto approval for the necessary inclusion/correction.

(22)

Case No.31	M/s Mahavir Spinfab Pvt. Ltd., Kanpur		
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/249/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0610028917 dated 12.09.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nomex coverall	1098 Nos.	NM 60/2 nomex comfort E 502 yarn	1000.000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.32	M/s Achiever Apparels Pvt. Ltd., New Delhi		
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/601/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0510343088 dated 11.01.2013			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made from 98% Cotton 2% Spandex white denim		98% Cotton 2% Spandex white denim fabric, GSM-	3924 Sq. meter
	fabric, GSM-245+/-10%, Style No.IJ304025		245+/-10%	
2.	Ladies Tunic made from 100% Pure linen fabric, GSM-175+/- 10%, Style No.IJ305364	3485 Nos.	100% Pure linen fabric, GSM-175+/-10%, width- 63"	7462 Sq. meter
3.	Ladies Tunic made from 100% Cotton woven fabric, GSM-55+/- 10%, Style No.IJ305375	3236 Nos.	100% Cotton woven fabric, GSM-55+/-10%, width-54"	8713 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.33	M/s Ganga Acrowools Ltd., Ludhiana	
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/355/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.3010090520 dated 18.12.201		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic dyed yarn (under	5,00,000	Acrylic Fibre, 1.5 D – 3.5 D	5,55,000 Kgs.
	worsted system) (1.11	Kgs.	Cationic Dyes, 100% strength,	10,000 Kgs.
	Kg/Kg content in export		Ionic Character Cationic 14%	
	product)		FOB value within the overall CIF	
			Chemicals viz. Retarder/ Levelling	32,000 Kgs.

Agent/Softner (Hydrophilic/ Cationic/ Bulky/Silicon), Non- Ionic (Washing Agent), Acetic Acid, Anti Static Agent, Softner Flakes 14% FOB value within the overall CIF	
Wax Roll Textile Grade Wax 2000 Kgs.	

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.34	M/s Masturlal Pvt. Ltd., Bangalore		
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/413/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0710092070 dated 22.11.2012			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(26)

Case No.35	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai		
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/221/AM-10/DES-V		
Ratification of input output norms against Advance Authorization No.0410109455 dated 17.11.200			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Ladies Pant	2,49,501	80% Polyester 20% Cotton T/C	90,865 Sq.	

Nos.	pocketing fabric white	meter
	80% Polyester 20% Cotton T/C	18,205 Sq.
	pocketing fabric black	meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.36	M/s Bell Textiles Pvt. Ltd., Surat	
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/568/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.5210039438 dated 11.02.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Bemberg Georgette Crepe	433.970	Cuprammonium filament yarn	443.517 Kgs.
	grey fabric	Kgs.	20 to 60 Denier	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (28)

	Case No.37	M/s Benlon India Ltd., New Delhi	
Ī	NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/600/AM-13/DES-V	
ĺ	Ratification of input output norms against Advance Authorization No.0510345248 dated 08.02.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Nylon yarn (Dyed	56,400	Nylon filament (partially oriented	57,530 Kgs.
	Textured)	Kgs.	yarn) N-Poy 85D/24F SD RW	(including 2%
			AW Grade	wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.38	M/s Gulati Exports House, Gurgaon	
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/15/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No.0510181039 dated 19.04.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(30)

Case No.39	M/s Gulati Exports House, Gurgaon	
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/607/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No.0510171388 dated 08.12.2005.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(31)

Case No.40	M/s Polynova Industries Ltd., Mumbai
NC 02/AM-14, dt. 11.04.2013	File No.01/84/171/52/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations decided to write to R.A., Mumbai to intimate whether the application of the applicant firm was received and sent to DGFT for consideration. The R.A., Mumbai may also send the gist of the application, if received, to DGFT.

(32)

Case No.41	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata	
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/132/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0210160112 dated 09.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per correction in the decision taken in NC meeting held on 15.12.2011 in this case is concerned, the Committee has decided that in the description of export product, the word 'hand' may be read as the word 'hang'. The description of import item No.10 may be read as 'O-Rivet Brass, metal stud buttons-No.11874W' in place of 'O-Button 33 wenass Anti copper metal stud button-pioneer anti brass No.11874W'.

In so far as enhancement in quantity of import item No.2 & 3 is concerned, no justification has been given by the applicant firm for this. Therefore, the Committee has decided to maintain status quo in this matter.
